

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Service Tax Miscellaneous Application No. 85151 of 2024

(On behalf of Appellant)

In

Service Tax Appeal No. 87732 of 2019

[Arising out of Order-in-Appeal No. PVNS/166/Appeals-II/ME/2019 dated 19.06.2019 passed by the Commissioner of CGST & Central Excise (Appeals-II), Mumbai]

M/s MFE Formwork Technology India Pvt. Ltd.Appellant

**Star Hub Unit No. 504,
Tower Airport Road,
Behind ITC Maratha Hotel,
Andheri (E), Mumbai-400 099**

VERSUS

Commissioner of Central Goods andRespondent

**Service Tax, Mumbai East
9th Floor, Lotus Infocentre,
Near Parel Station, Parel (E),
Mumbai-400 012.**

APPEARANCE:

Shri Priyank Mehta, Chartered Accountant for the Appellant.

Shri S. B. P. Sinha, Superintendent, Authorised Representative for the Respondent.

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85383/2024

Date of Hearing: 01.04.2024

Date of Decision: 01.04.2024

PER: BENCH

Learned Counsel for the Appellant submits that they have filed withdrawal application on 20th February 2024 seeking withdrawal of this appeal filed against rejection of refund claim on conform demand paid under

protest and they have settled that conformed demand through "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019" as well as obtained Form-4 namely discharge certificate.

2. Learned Authorised Representative is present. He has drawn our attention to para 4 of the withdrawal application and states that the submissions are in conformity to the application for withdrawal made by them.

3. Having regard to the withdrawal request, we dismiss this appeal as withdrawn.

(Dictated and pronounced in the open court)

(Dr. Suwendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)